



**5 -YEAR INTEGRATED LAW COURSE (ILC)
FACULTY OF LAW, UNIVERSITY OF DELHI**

**CENTRE FOR ALTERNATIVE DISPUTE RESOLUTION
(CADR)**



presents

AJAC

**1ST ARUN JAITLEY NATIONAL ALTERNATIVE
DISPUTE RESOLUTION (ADR) COMPETITION,
2025**

ONLINE ROUNDS: 26th-27th September, 2025

ON- CAMPUS ROUNDS: 4th October, 2025

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About Faculty of Law

Established in 1924, the Faculty of Law, University of Delhi, stands as a distinguished and venerable institution, nationally revered for its excellence in legal scholarship. Over the past century, it has cultivated a legacy of producing illustrious jurists, eminent advocates, visionary policymakers and influential leaders across diverse spheres. Graced with a stellar faculty, a richly diverse academic milieu and a strategic location in the heart of the national capital, the Faculty draws exceptional minds from across the globe. Despite operating within modest means, it proudly nurtures over 10,000 students across its LL.B., 5-Year Integrated Law Courses – B.A. LL.B (Hons.) & B.B.A. LL.B (Hons.), LL.M., and Ph.D. programmes.

About Integrated Law Course (ILC)

In its momentous centenary year, the Faculty of Law, University of Delhi, embarked on a new academic chapter with the launch of the prestigious 5-Year Integrated Law Course (ILC). Reinforcing its stature as a premier legal institution, the ILC offers two distinguished honours programmes, B.A. LL.B. (Hons.) and B.B.A. LL.B. (Hons.), seamlessly blending legal education with the disciplines of humanities and business administration. Since its inception in 2023, ILC has made a resounding impact, with its students excelling in national and international moots, ADR and debating competitions and policy forums. Remarkably, within just two years, students have secured internships with leading legal luminaries and top-tier law firms in India.

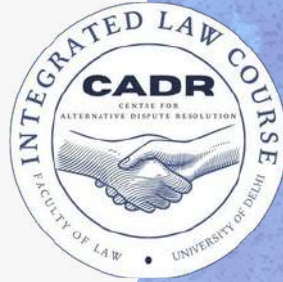


About Shri Arun Jaitley Foundation

Shri Arun Jaitley, an esteemed alumnus of the Faculty of Law, University of Delhi, was a respected parliamentarian, a renowned lawyer and a dedicated public servant. As a former Union Minister holding key portfolios including Finance, Law, Defence and Corporate Affairs, he played a transformative role in India's legal and economic reforms. Most notably, he led the introduction and effective implementation of the Insolvency and Bankruptcy Code, 2016, the Goods and Services Tax Act, 2017, the Benami Transactions (Prohibitions) Act, 2016 and notable reforms in the financial sector.

The Shri Arun Jaitley Foundation (AJF) is a not-for-profit organisation committed to addressing vital societal issues such as education, healthcare and gender equality. It also works to advance public welfare, spreading awareness and support causes of public importance.

About Centre for Alternative Dispute Resolution (CADR)



The Centre for Alternative Dispute Resolution (CADR) is an active and dynamic initiative established by students and faculty to bridge the gap created by traditional adjudicatory mechanisms. Recognising the growing significance of ADR in today's legal landscape, the Centre is dedicated to promoting alternative methods of dispute resolution, including arbitration, mediation and negotiation.

CADR conducts a wide range of activities, workshops, training sessions and competitions aimed at increasing awareness and student engagement with ADR mechanisms. Beyond academic enrichment, these initiatives are designed to inculcate essential life skills such as active listening, empathy, rational thinking, decision-making and constructive dialogue.

The Centre is committed to contributing meaningfully to society by nurturing individuals who are not only legally proficient but also emotionally intelligent and socially conscious. A committed team of students and faculty members continues to work collaboratively to ensure that ADR becomes a more accessible, effective and widely accepted means of justice delivery. CADR remains steadfast in its mission to advance the principles of alternative dispute resolution and foster a culture of amicable conflict resolution.



About 1st Arun Jaitley ADR Competition Series National Mediation Competition

The 1st Arun Jaitley National ADR Competition, 2025 on mediation heralds the commencement of a landmark initiative- the Arun Jaitley ADR Competition Series, a visionary initiative aimed at advancing the practice and understanding of Alternative Dispute Resolution in India. Organised by the Centre for Alternative Dispute Resolution (CADR) at the 5-Year Integrated Law Course (ILC), Faculty of Law, University of Delhi, in collaboration with the Shri Arun Jaitley Foundation, this flagship event brings together law students from across the country to engage in the nuanced field of mediation. This inaugural edition not only reflects the ILC's dedication to academic and professional excellence but also honours the lasting legacy of Shri Arun Jaitley in shaping India's legal and economic landscape. As the first in a series of national ADR competitions, each future edition will spotlight a different theme within the ADR spectrum, offering participants a dynamic platform to hone their skills, engage in meaningful discourse and promote the values of dialogue and dispute resolution. This competition stands as a landmark step in nurturing the next generation of dispute resolution professionals and strengthening the culture of alternative justice delivery in India.

Definitions

Unless otherwise provided, the words used in the following Rules shall be construed as defined hereinafter:

- **“Centre”** refers to the Centre for Alternative Dispute Resolution (CADR), Integrated Law Course (ILC), Faculty of Law, University of Delhi.
- **“Competition”** refers to the 1st Arun Jaitley National Alternative Dispute Resolution (ADR) Competition, 2025.
- **“Confidential Information” or “CI”** refers to the confidential elements to be considered in determining the strategy and tactics of the Mediating Pairs in a given Mediation Session. The Confidential Information is for the exclusive use of each team and shall not be disclosed to the opposing team.
- **“Counsel”** and **“Client”** refer to the roles taken respectively by two members of a Mediating Pair during each Mediation Session.
- **“Knockout Rounds”** means the advanced rounds consisting of Quarter-finals, Semi-finals and Final.
- **“Mediator”** shall mean the member of any Eligible Team, who is designated as a mediator for the Competition.
- **“Mediating Pair”** pertains to a team comprising of two participants, one counsel and one client from the same institution.
- **“Mediation Problem”** refers to the Problem for the use of the Parties, the Mediators, and the Assessors.
- **“Mediation Session”** refers to the scheduled period during which the mediation process takes place, including any caucus.
- **“Organising Committee”** refers to the members and the faculty in charge of the competition.
- **“Penalty”** shall include the deduction in marks or disqualification of participants or any other disciplinary action taken by the Organisers on the account of any violation of these rules.
- **“Requesting Party”** and **“Responding Party”** refer, respectively, to the Party requesting the mediation and the Party responding to the request for mediation at any given point in the Competition.
- **“Team”** refers to all 3 members- the client, the counsel and the mediator.
- **“Team Code”** shall mean the unique identification number that will be provided to the participating team upon final registration.



General Information

1. ELIGIBILITY

- Only Law Colleges/Universities recognised by the Bar Council of India are eligible to participate.
- Only bona fide students pursuing LL.B. Three-Year/Five-Year Degree programs in the aforementioned institutions, during the current academic year, are eligible to participate.
- Only **two teams** per university/college will be allowed to participate in the competition.
- It is hereby clarified that all the participants in a team must belong to one institution only. No cross-institutional teams are allowed.

2. TEAM COMPOSITION

- Each team shall consist of three members, i.e. one mediator & one pair of client-counsel respectively.
- In each of the preliminary rounds, the team members of the client-counsel pair will have to take each role once. In the knockout rounds, this requirement will not apply.
- The role of the mediator shall remain the same throughout the competition.
- The Members of a particular team have to remain the same throughout the competition. However, in cases of extreme emergencies, changes in team composition may be allowed if substantial reasons for the same are provided to the Centre. The final discretion remains with the Centre.



General Information

3. FIXTURES AND ALLOTTMENTS

- Time slots and fixtures will be determined by the Organising Committee through a draw of lots.
- The draw of lots will be used solely for the purpose of grouping Mediating Pairs and Mediators. It will not determine the sides that the parties will represent during the competition.
- The sides to be represented by each team in each of the preliminary rounds will be decided by the Organizing Committee.

4. DRESS CODE

- All the participants are required to adhere to the formal style of dressing, i.e., the participants must adhere to the standards of conduct and dress as high as those required of a lawyer engaged in the practice of law in India.
- For Males - Business Formals (Formal shirt with formal trousers + Blazer + Tie).
- For Females - Business Formals (Formal shirt with formal pants and a blazer).

5. LANGUAGE

- The official language of the competition is English and shall be strictly followed.

6. MODE OF THE COMPETITION

- The competition will be held in **hybrid** mode, whereby the Inaugural Ceremony and the Preliminary rounds 1 and 2 shall be conducted virtually, while the Quarter Finals, Semi Finals and the Final rounds of the competition shall be held physically on-campus.
- Participants are solely responsible for ensuring stable internet connection and proper functioning of their devices used during the competition. The Organising Committee will not be held liable for any technical errors, internet failures, software glitches, or platform access issues encountered by the teams.



General Information

7. PRIVATE CAUCUS

- During the mediation session, either the parties or the mediator can call for a private caucus. A private caucus involves a confidential meeting between the mediator(s) and one of the disputing parties, without the presence of the other party.
- The Competing Team should call for a caucus when they believe that they need input from the Mediators or there is some Confidential Information that they are not comfortable sharing during the Mediation Session.
- A reasonable use of caucus from the parties will be evaluated. A Caucus must not be used for any clarification related to the Preliminary Rounds.

8. SCOPE OF INTERPRETATION

- Participants shall restrict the interpretation of the problem to reasonable conclusions and are not allowed to create additional facts.

9. SCOUTING

- No member of any Team will be permitted to witness the proceedings in any Conference Room in which that Team is not one of the participating Teams whilst that Team is a part of the Competition.
- In case of any violation of the rule, the Organising Committee shall take strict actions, which may include but are not limited to, the expulsion of the said Team from the Competition.

10. CLARIFICATION

- The Team(s) may submit queries regarding the mediation problem during the prescribed time frame. The response to the Clarifications is subject to the drafter's discretion. The Clarifications will not be accepted after the given time.



General Information

11. CODE OF CONDUCT

- The Participating Teams should mention only their allotted Team Codes for communication with Judges/Organisers. The identity of the Participating Team or Members or the name of their College/University shall not be disclosed to any person at any stage during the Competition in any form, whether directly or indirectly.
- Violation of the same shall lead to immediate disqualification. In addition to the above rule, sporting any visible or distinguishable badges/card/ uniform by any participant that provides an opportunity to infer/disclose their identity or the identity of the Law College/University being represented is strictly forbidden.
- Any violation shall lead to immediate disqualification. The Organising Committee reserves the right to disqualify any team for misconduct during the competition. In case of conflict, the decision of the Organising Committee shall be final and binding.

12. PENALTY

- In the event of a violation of any rule contained herein, the Organising Committee reserves the right to impose penalties. These may include a deduction of points or, in more severe cases, disqualification of the entire team from the competition. If a team member fails to adhere to the directives of the Organising Committee, the team may face penalties as determined by the Judges overseeing the respective Round.
- Teams that are subject to potential penalties will be granted a fair opportunity to present their case and explain why the penalty should not be applied. Decisions made by the Organising Committee regarding penalties are conclusive and binding. All participants must familiarize themselves with the rules and follow them diligently to maintain the integrity of the competition.

Registration

- Teams are required to complete the Registration Process by duly filling the Registration Form on or before 14th September, 2025.

REGISTRATION LINK: <https://forms.gle/uR1thEL2dWxkUKUG9>

- The **Early Bird Registration Fee** is **Rs. 3,068** (inclusive of 18% GST) if the teams fill the registration form by **7th September 2025, 11:59 PM**.
- Post early bird concession teams are required to pay the registration fees of **Rs. 4,500** (inclusive of 18% GST) if they fill the registration form **post 7th September till 14th September 2025, 11:59 PM**.
- Details regarding payment shall be notified to the teams via email after successful submission of the registration form.
- The registered teams would be allotted a Team Code via email upon payment of the fees.
- The **8 teams** selected for the advanced rounds will have to pay an additional amount for availing of accommodation.



Competition Format

ROUNDS	DURATION
Preliminary Round - I (Online)	30 minutes
Preliminary Round - II (Online)	30 minutes
Quarter Finals (On-Campus)	45 minutes
Semi-Finals (On-Campus)	60 minutes
Finals (On-Campus)	75 minutes

Structure of the Rounds

1. Preliminary Rounds

- All participating Teams shall compete in the preliminary rounds. There will be two preliminary rounds: **Prelims 1** and **Prelims 2**.
- For the preliminary rounds, which shall be held **Online**, confidential information will be released 30 minutes before the round.
- The total time for the preliminary rounds will be 30 minutes, including 5 minutes of the private caucus session and 25 minutes of the mediation session. To avoid a conflict of interest, the organising committee will shuffle the mediators and ensure that the mediating team and mediators are not from the same institution.
- From the preliminary rounds, the **Top 8** Mediating Pairs and Mediators with the highest combined score from the two prelims will proceed to the quarter-finals for the offline rounds.

2. Quarter-Final Round

- For the quarter-finals, semi-finals and final, which shall be held on-campus, confidential information will be released 45 minutes before the rounds.
- The total time for the quarter-final round will be 45 minutes, which includes 10 minutes of caucus session and 35 minutes of mediation session.
- The quarter finals will be a **knockout round**. The Mediating Pair and Mediator with the higher score in each mediation room will proceed to the semi-finals.



Structure of the Rounds

3. Semi-Final Round

- The Mediating Pair and the Mediators will be paired as per the draw of lots.
- The total time for the semi-final round will be 60 minutes, which includes 10 minutes of caucus session and 50 minutes of mediation session.
- The semi-finals will be a **knockout round**. The Mediating Pair and mediator with the higher score in each mediation room will proceed to the final.

4. Final Round

- The total time for the final round will be 75 minutes, which includes 15 minutes of caucus session and 60 minutes of mediation session.
- In the final rounds, the Mediating Pair and Mediator with the higher score between the two participating teams and mediators will be declared as the winner of the competition.

Timeline

Commencement of Registration	10.08.2025
Last date for Registration	14.09.2025
Release of Mediation Problem	16.09.2025
Release of Clarifications	20.09.2025
Preliminary Rounds	26.09.2025 - 27.09.2025
Quarter-Finals & Semi-Finals	04.10.2025
Finals & Valedictory Ceremony	05.10.2025



Awards

The following awards will be given to the winning teams:

Winning Mediating Pair	Rs. 50,000 cash prize + Trophy + Certificate of Merit
Runners-Up Mediating Pair	Rs. 25,000 cash prize + Trophy + Certificate of Merit
Best Mediator	Rs. 15,000 cash prize + Trophy + Certificate of Merit
Runners-Up Mediator	Rs. 10,000 cash prize + Trophy + Certificate of Merit

Participation Certificate will be provided to all participants!

PATRONS



Prof. (Dr.) Anju Vali Tikoo

Dean
Faculty of Law
University of Delhi



Prof. (Dr.) L. Pushpa Kumar

Director
5 -Year Integrated Law Course
Faculty of Law
University of Delhi

FACULTY ORGANISING COMMITTEE

CONVENOR



Dr. Vidhi Madaan Chadda
Associate Professor & Joint Director
5-Year Integrated Law Course
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University of Delhi

FACULTY CO-ORDINATORS



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COMMITTEE MEMBERS:

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Hirdey Bir Singh
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Pravin Kumar Majhi
Hemakshi

Devdeep Ahirwal
Pragya Chaudhary
Daksha Rawat
Guntej Singh Anand
Ishita Jaitley
Anusha Goyat
Kaamyaa Negi
Manyu Naugain
Kaustubh Tripathi
Sumit Mishra

Saachi Aggarwal
Aditi Bansal
Avia Sharma
Gouri Pathak
Sahithi Jujjavarapu
Sarthak Sharma
Toshita Singh Malik
Ojas Sharma
Tisya Thakur



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